GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 94
TO BE ANSWERED ON 29.01.2026

CHILD LABOUR IN HAZARDOUS SECTORS

94.    SMT. RAJANI ASHOKRAO PATIL:

Will the Minister of Labour and Employment be pleased to state:

(a) whether Government has taken note of continued instances of child labour in hazardous sectors;
(b) the number of inspections, rescues and prosecutions carried out during the last year;
(c) the rehabilitation and education support provided to rescued children; and
(d) the steps being taken to strengthen enforcement and accountability of employers violating labour laws?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)

(a) to (d):        As per "Crime in India" a publication of National Crime Records Bureau, 1390 number of cases were registered during the calendar year 2023 under Child and Adolescent Labour (Prohibition and Regulation) Act, 1986 in the country. The steps taken to strengthen enforcement, monitoring and elimination of child labour and to provide rehabilitation support to child labour include:

(i) Enactment of the Child and Adolescent Labour (Prohibition & Regulation) Act, 1986.    The Act inter-alia covers complete prohibition of work or employment of children below 14 years of age in any occupation or process and prohibition of adolescents in the age group of 14 to 18 years in hazardous occupations and processes. The Act provides for strict punishment of employers for violation of its provisions and makes the offences under the Act cognizable.

(ii) Framing of the Child and Adolescent Labour (Prohibition and Regulation) Rules, 1988. The Rules inter -alia, provide for District Nodal Officer (DNO) and Task Force at district level under chairpersonship of District Magistrate to ensure that the provisions of the Act are properly enforced.

(iii) Framing of model State Action Plan enumerating action points to be taken by respective State Governments.

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